

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **ROLTA INDIA LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	Rolta India Limited
2	Date of incorporation of corporate debtor	27th June, 1989
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74999MH1989PLC052384
5	Address of the registered office and principal office (if any) of corporate debtor	Rolta Tower - A, Rolta Technology Park, 22nd Street MIDC-Marol, Andheri (East), Mumbai, Maharashtra, India – 400093
6	Insolvency commencement date in respect of corporate debtor	7th November, 2019 as per the order of NCLT, Mumbai Bench in petition (IB)-4375 (MB)/2018 The order is dated 22nd October, 2019 and was received on 7th November, 2019
7	Estimated date of closure of insolvency resolution process	5th May, 2020 (180 days from date of commencement of Corporate Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shailendra Ajmera Reg.No.:IBBI/IPA001/IPP00304/2017-18/10568
9	Address and e-mail of the interim resolution professional, as registered with the Board	Shailendra.ajmera@in.ey.com Ernst & Young LLP, 3rd Floor, Worldmark 1, Aerocity Hospitality, New Delhi, National Capital Territory of Delhi – 110037.
10	Address and e-mail to be used for correspondence with the interim resolution professional	Rolta India Limited Rolta Tower A, Rolta Technology Park, MIDC, Andheri (East), Mumbai – 400 093. Email: iprolta@in.ey.com
11	Last date for submission of claims	21st November, 2019 (ie. 14 days from the date of intimation of order to Interim Resolution Professional)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rolta India Limited** on **7th November, 2019**.

The creditors of **Rolta India Limited**, are hereby called upon to submit their claims with proof on or before **21st November 2019** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim: Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors, Form CA: Claim by financial creditors in a class, Form D: Claim by workmen or an employee, Form E: Claim submitted by an authorised representative of workmen or employees, Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

Shailendra Ajmera

Interim Resolution Professional

IBBI/IPA-001/IP-P00304/2017-18/10568

Date : 11th November 2019
Place : Mumbai, Maharashtra